

## ACT No. XIII OF 1883.

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PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 12th September, 1883.)*

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An Act to declare the law in force in certain lands which have been or hereafter may be ceded by the Baháwalpur State for occupation by the Indus Valley State Railway.

**W**HEREAS Act X of 1880 (*to declare the law in force in certain lands annexed to the Multán District*) provides that all enactments which, on the second day of September, 1879, were in force in the Multán District and not in force in the lands occupied by the Indus Valley State Railway, and the works, premises and stations thereof, within the limits of the Baháwalpur State, which have been ceded to the British Government in full sovereignty by that State, and have been declared by the Governor General in Council to be subject to the Lieutenant-Governorship of the Panjáb, and have by the Lieutenant-Governor of the Panjáb been annexed to the Multán District, shall be deemed to have come into force in the said lands on that day ;

and whereas it is expedient to make like provision for certain other lands occupied by the same Railway, and the works, premises and stations thereof, within the limits of the same State, which have, since the second day of September, 1879, been ceded to the British Government in full sovereignty by the same State, and have been declared by the Governor General in Council to be subject to the same Lieutenant-Governorship, and have by the same Lieutenant-Governor been annexed to the same District ;

and

and whereas it is also expedient to make like provision for any lands to be hereafter occupied by the same Railway, and the works, premises and stations thereof, within the limits of the same State, which may be ceded to the British Government in full sovereignty by the same State, and may be declared by the Governor General in Council to be subject to the same Lieutenant-Governorship, and may by the same Lieutenant-Governor be annexed to the same or some other district ;

It is hereby enacted as follows :—

Repeal of Act  
X of 1880.

1. Act X of 1880 is hereby repealed.

Law in force  
in Multán or  
other district  
to apply to  
ceded lands  
occupied by  
Indus Valley  
State Rail-  
way.

2. All enactments which, on the date on which any such lands as are referred to in the preamble to this Act have been, or may hereafter be, annexed to the Multán or any other district, were, or shall be, in force in that district, and not in the said lands, shall be deemed to have come, or, as the case may be, shall come, into force in the said lands on that date.